

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO.

CP. 31  
OA. 193/97  
OF 1998

Applicant(s) Ulla Gouda Sons

VS -

Respondent(s) Ajit Kumar &amp; Anr.

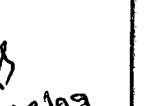
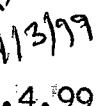
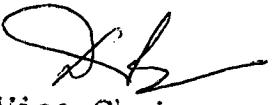
Advocate for Applicant(s) Mr. A. Ahmed

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
This cp. is filed by Mr. A. Ahmed, Adv. on behalf of the applicant, praying for punishment of the contemner for non-compliance of the judgment & order dated 26.9.97 passed by T.M. OA 193/97.	9.11.98 pg	Issue notice on the alleged contemners to show cause as to why contempt proceeding shall not be initiated against them. Notice is returnable by one month. List on 10.12.1998 for show cause and further order.
Laid Bar Taxon of orders.	10.12.98 pg	On the prayer of Mr A.K. Choudhury on behalf of Mr S. Ali the case is adjourned to 12.1.99.
Section Officer 9.10.	8/12/98 8/12/98	Member Vice-Chairman

(2)

C.P 31/98

Notes of the Registry	Date	Order of the Tribunal
<u>11.11.98</u> Service of Notice issued to the Respondents by Registered Post vide S.No. 3158 - 59 Ran 21.11.98.	12.1.99	On the prayer of Mr I.Hussain on behalf of Mr S.Ali, learned counsel for the alleged contemner the case is adjourned to 27.1.99.   Member
<u>9-12-98</u> 1) Service Reports are still awaited 2) Show Cause has not been filed	27.1.99 pg  Member	On the prayer of Mr S.Ali, learned counsel for the alleged contemner the case is adjourned to 2.3.99 for order.   Vice-Chairman
<u>9/12/98</u> <u>22.12.98</u> Written Statement has been filed by the respondents at page No. 16-19.	3.3.99 trd  Member	Heard Mr. A.Ahmed, learned counsel appearing on behalf of the petitioners. There is no representation on behalf of the opposite party. The case is adjourned till 5.4.99.   Vice-Chairman
<u>11-1-99</u> Show Cause has been filed.	5.4.99  Member	A mention has been made on behalf of Mr.A.Ahmed, learned counsel for the petitioner for two weeks adjournment, Prayer allowed. List on 23.4.99 for order.
<u>1.4.99</u> Case is ready for hearing.	pg  Member	   Vice-Chairman
<u>20-4-99</u> Written Statement has been filed.	6/4/99  Member	

## Notes of the Registry

## Date

## Order of the Tribunal

23.4.99

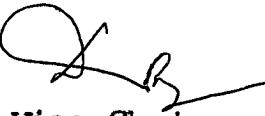
The respondents in O.A.No.193/97 have filed Writ Petition against the order passed by this Tribunal. It is informed that the Hon'ble Gauhati High Court has already issued notice. In view of the above we find no ground to proceed with the Contempt Petition. Accordingly the Contempt Petition is closed. However, the petitioners are at liberty to file a fresh application after the order passed by the Hon'ble Gauhati High Court, if so advised.

19.5.99  
Copies of the order  
have been sent to the  
2/sec. for issuing the  
same to the parties.  
At wide Despatch No.

1658- 1660 dated

20-5-99.

Member

  
Vice-Chairman

pg

22  
26/4/99

Notes of the Registry	Date	Order of the Tribunal